IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-160(ND)/2017

IN THE MATTER OF:

M/s. Levon Valves Pvt. Ltd.

.. Applicant/petitioner

Vs.

M/s. Energo Engineering Projects Ltd.

Respondent

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner :

Mr. Pankaj Jain, Advocate

ORDER

Learned Counsel for the respondent states that reply to the petition has been filed and a copy shall be furnished to the learned Counsel for the petitioner during the course of the day. A copy of the reply be also furnished to the learned Counsel for Energo Engineering Projects Ltd., who represent the Bank in C.P. (IB)-130(PB)/2017. Rejoinder, if any, be filed before the next date of hearing.

It has also been pointed out that C.P. (IB)-180(ND)/2017 &

C.P. (IB)-181(ND)/2017 are also directed against M/s. Energo

Engineering Projects Ltd. Both the petitions were posted for

hearing before the Second Bench on 10.07.2017. Let the reply to

the aforesaid petition be filed by M/s. Energo Engineering Projects

Ltd. All the replies shall be filed three days before the next date of

hearing with a copy in advance to the learned Counsel opposite.

At this stage, learned Counsel for M/s. Energo Engineering

Projects Ltd. has disclosed that winding up petition against his

clients are also pending in the High Court of Delhi, interalia, under

Section 433(e) & (f) of the Companies Act, 1956. He undertakes

to disclose the particulars of the pending petitions before the High

Court in the reply to be filed.

List the matter for arguments on 27th July, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

11.07.2017 V. Sethi